

(ब) यदि हां, तो पश्चिम रेलवे के प्रत्येक डिपो/जंम में रतिया स्टाफ को भिन्न-भिन्न श्रेणियों में रेत पद बनाने को वर्तमान स्थिति क्या है और पदावनत किये गये 19 फायरमैनो को रतिया श्रमका किसो अन्य श्रेणो में कब तक खनाया जाएगा ?

रेल मंत्रालय तथा संसदीय कार्य विभाग
श्री उष मंत्री (श्री मल्लिकार्जुन) : (क) में
(ख) सूबा इकट्ठो की जा रही है और
मभा-पटन पर रख दी जायेगे ।

Cabin A.S.M. Ajni

9328. SHRI R. P SARANGI: Will the Minister of RAILWAYS be pleased to state:

(a) what is the real reason for the Cabin ASM at 'E' Cabin (C. Railway) AJNI not granting line clear for one Kurla Special Goods to be received on up goods receiving line; was there any Cabin ASM in up goods Cabin No. 5 at AJNI from 18.05 hours to 20.30 hours on 16th December, 1980 to give slot and private number for receiving the Kurla Special;

(b) if not, who forcibly removed the cabin ASM from the cabin and closed the cabin; and what action was taken against the closure; and

(c) was there drafting of guards in Central Railway and South Eastern Railway after 1972 by means of violating Railway Board orders, if so, how many Guards are interpolated like this year-wise and Division-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The real reasons are not known. However, it is understood, the reason for Cabin ASM at 'E' Cabin, Ajni in not granting line clear for Kurla Special Goods was utilization of a Guard in Goods Cabin No. 5. The Guard was competent to man the Cabin.

(b) It is not true that the Cabin ASM was forcibly removed from the cabin and the cabin was closed.

(c) No. However, competent railway personnel are re-deployed to ensure uninterrupted movements on the railways whenever staff shortages or agitations etc. adversely affect railway operations.

Sea Law Meet

9329. SHRI R. L. BHATIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news item 'Sea law meet' in 'doldrums' appearing in the Patriot, dated the 14th April, 1981; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) In accordance with the decision reached at the ninth Session of the U.N. Conference on the Law of the Sea which ended on 29 August, 1980, the Government of India had expected that the tenth Session of the Conference, which was held in New York from 9 March to 16 April 1981, would be the last substantive Session for concluding negotiations on outstanding questions before the Conference and for formalising the draft convention on the Law of the Sea. But the Session, when it commenced, was confronted with the decision of the United States Government to review the draft Convention and not to allow the Conference to proceed with the formalisation of the draft Convention. The United States position was supported by some West-European countries and by Japan. Although the developing countries, some European States, the USSR and other Socialist States were keen to complete the work of the Conference, substantial progress could not be